

**DR. SHRAVAN KUMAR VISHNOI**

IBBI Reg. No.: IBBI/IPA-002/IP-N00040/2016-2017/10079

AFA No: AA2/10079/02/311225/203661

**INTERIM RESOLUTION PROFESSIONAL (IRP) OF****KAPASI INFRACON LLP (UNDER CIRP) (LLPIN: AAQ-2954)****Correspondence Address: -BCC TOWER, 1008, 10<sup>TH</sup> Floor, Arjun Ganj, Lucknow-226002****Email: [shravan.vishnoi@yahoo.com](mailto:shravan.vishnoi@yahoo.com); Web: [www.stalwartipe.com](http://www.stalwartipe.com)****Email: [cirp.kapasi@outlook.com](mailto:cirp.kapasi@outlook.com) Ph. No.: +91 9839443555****FORM A****PUBLIC ANNOUNCEMENT**

(UNDER REGULATION 6 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA  
(INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KAPASI INFRACON LLP**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	KAPASI INFRACON LLP
2.	Date of incorporation of corporate debtor	20/08/2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) – Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAQ-2954
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 3/4199 D Brahmampuri Colony, Near Bank Of Baroda Peper Mill Road, Saharanpur, Saharanpur, Uttar Pradesh, India, 247001
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 03.04.2025. Date of Receipt of Order by IRP : 09.04.2025
7.	Estimated date of closure of insolvency resolution process	30.09.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. Shravan Kumar Vishnoi Registration No. IBBI/IPA-002/IP- N00040/2016- 2017/10079
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	BCC Tower, 1008, 10Th Floor, Sultanpur-Lko Road, Arjun Ganj, Nr Saheed Path, Lucknow-226002  E-mail: <a href="mailto:shravan.vishnoi@yahoo.com">shravan.vishnoi@yahoo.com</a>

**KAPASI INFRACON LLP (UNDER CIRP) (LLPIN: AAQ-2954)****Regd. Off.: - H.NO. 3/4199 D BRAHAMPURI COLONY NEAR BANK OF BARODA  
PAPER MILL ROAD SAHARANPUR, Uttar Pradesh, India - 247001**

**DR. SHRAVAN KUMAR VISHNOI**

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10.	Address and e-mail to be used for correspondence with the interim resolution professional	BCC Tower, 1008, 10Th Floor, Sultanpur-Lko Road, Arjun Ganj, Nr Saheed Path, Lucknow-226002  Email: <a href="mailto:cirp.kapasi@outlook.com">cirp.kapasi@outlook.com</a>
11.	Last date for submission of claims	17.04.2025
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	A) Relevant Forms and B) Details of authorized representatives are available at:	A) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> B) NA

Notice is hereby given that the National Company Law Tribunal – Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the **KAPASI INFRACON LLP** on 03.04.2025.

The creditors of **KAPASI INFRACON LLP** are hereby called upon to submit their claims with proof on or before 17.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**KAPASI INFRACON LLP (UNDER CIRP) (LLPIN: AAQ-2954)****Regd. Off.: - H.NO. 3/4199 D BRAHAMPURI COLONY NEAR BANK OF BARODA  
PAPER MILL ROAD SAHARANPUR, Uttar Pradesh, India - 247001**



**DR. SHRAVAN KUMAR VISHNOI**  
IBBI Reg. No.: IBBI/IPA-002/IP-N00040/2016-2017/10079  
AFA No: AA2/10079/02/311225/203661

**INTERIM RESOLUTION PROFESSIONAL (IRP) OF  
KAPASI INFRACON LLP (UNDER CIRP) (LLPIN: AAQ-2954)**

**Correspondence Address: -BCC TOWER, 1008, 10<sup>TH</sup> Floor, Arjun Ganj, Lucknow-226002**  
**Email: [shravan.vishnoi@yahoo.com](mailto:shravan.vishnoi@yahoo.com); Web: [www.stalwartipe.com](http://www.stalwartipe.com)**  
**Email: [cirp.kapasi@outlook.com](mailto:cirp.kapasi@outlook.com) Ph. No.: -+91 9839443555**

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable .

Submission of false or misleading proofs of claim shall attract penalties.

**For KAPASI INFRACON LLP**

**Dr. Shravan Kumar Vishnoi**  
**Interim Resolution Professional**  
**Kapasi Infracon LLP**  
**IBBI/IPA-002/IP-N00040/2016- 2017/10079**  
**AFA Valid till: 31<sup>st</sup> December 2025**  
**Date: 10.04.2025**

**KAPASI INFRACON LLP (UNDER CIRP) (LLPIN: AAQ-2954)**

**Regd. Off.: - H.NO. 3/4199 D BRAHAMPURI COLONY NEAR BANK OF BARODA  
PAPER MILL ROAD SAHARANPUR, Uttar Pradesh, India - 247001**

FINANCIAL EXPRESS

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF KAPASI INFRACON LLP

**RELEVANT PARTICULARS**

1. Name of corporate debtor	KAPASI INFRACON LLP
2. Date of incorporation of corporate debtor	20/08/2019
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) - Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAQ-2954
5. Address of the registered office and principal office (if any) of corporate debtor	H.No. 34199 D Brahampuri Colony, Near Bank Of Baroda Peper Mill Road, Saharanpur, Saharanpur, Uttar Pradesh, India, 247001
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 03.04.2025, Date of Receipt of Order by IRP : 09.04.2025
7. Estimated date of closure of insolvency resolution process	30.09.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Dr. Shrawan Kumar Vishnoi Registration No. IBS/INPA-002IP-N00040/2016-2017/10079
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	BCC Tower, 1008, 10th Floor, Sultampur -Lko Road, Arjun Ganj, Nr Saheed Path, Lucknow-226002 E-mail: shrawan.vishnoi@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	BCC Tower, 1008, 10th Floor, Sultampur -Lko Road, Arjun Ganj, Nr Saheed Path, Lucknow-226002 Email: crp.kapasi@outlook.com
11. Last date for submission of claims	17.04.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. A) Relevant Forms and B) Details of authorized representatives are available at:	A) https://bbi.gov.in/en/home/downloads B) NA

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

For KAPASI INFRACON LLP  
SD/-  
Dr. Shrawan Kumar Vishnoi  
Interim Resolution Professional  
Kapasi Infracon LLP  
IBBI/INPA-002IP-N00040/2016-2017/10079  
Date: 10.04.2025  
Place: Lucknow  
AFA Valid till: 31st December 2025

**pnb punjab national bank**  
... the name you can BANK upon!

SASTRA DIVISION, HEAD OFFICE,  
PLOT NO. 04, SECTOR-10,  
DWARKA,  
NEW DELHI-110075

**Dated : 19.03.2025**  
Notice with regard to Order of Identification Committee for Identification of Willful Defaulters.

- To,
- M/s Mahadev Industries (Borrower), Makhu Road, Mallanwala Khas, Ferozepur, Punjab-152021.
  - Sh. Kulbhushan Lal Dhawan (Partner & Guarantor), Ward No. 7, Mallanwala, Distt. Ferozepur, Punjab-152021.
  - Sh. Chand Dhawan (Partner & Guarantor), Ward No. 7, Mallanwala, Distt. Ferozepur, Punjab-152021.
  - Sh. Jatinder Dhawan (Partner & Guarantor), Ward No. 7, Mallanwala, Distt. Ferozepur, Punjab-152021.
  - Sh. Vikas Kumar (Partner & Guarantor), Ward No. 7, Mallanwala, Distt. Ferozepur, Punjab-152021.
  - Sh. Ajay Kumar (Partner & Guarantor), Kamal Wala Road, Mallanwala Khas, Ferozepur, Punjab-152021.
  - Sh. Mangat Ram (Guarantor), Kamal Wala Road, Mallanwala Khas, Ferozepur, Punjab-152021.
  - Smt.Indu Bala (Guarantor), Mallanwala, District Ferozepur, Punjab-152021.
  - Smt. Geetu Dhawan (Guarantor), Kamal Wala Road, Mallanwala Khas, Ferozepur, Punjab-152021.
  - Smt. Usha Rani (Guarantor), Near Gur Mandi, Kotkapura, Faridkot, Punjab-151204.
  - Smt. Saveena Rani (Guarantor), Near Gur Mandi, Kotkapura, Faridkot, Punjab-151204.

**Sir/Madam,**  
Reg: Order dated 19.03.2025 of the Bank's Identification Committee for Identification of Willful Defaulters passed in its meeting held on 18.03.2025 at PNB, Corporate Office, New Delhi in the account of M/S Mahadev Industries.

The Identification Committee in its meeting dated 18.03.2025 has identified you as willful defaulter on the grounds mentioned in order dated 19.03.2025.

The order dated 19.03.2025 which was sent to you by Registered post at the above-mentioned address(es) has/have been returned unopened.

You have the option to submit your written representation against the order dated 19.03.2025 of the Identification Committee to the Review Committee headed by Executive Director of the Bank, within 15 days from the date of publication of this notice, at the following address: Punjab National Bank, SASTRA Division, Corporate Office, 3<sup>rd</sup> Floor, Plot No. 4, Sector 10, Dwarka, New Delhi, PIN: 110075.

You may further note that the complete copy of the order dated 19.03.2025 is available in the office of Circle SASTRA Centre, Moga 1<sup>st</sup> Floor of Punjab National Bank, Pratap Road, Partap Road, Moga, Punjab which you may collect, if you so desire.

Sd/-  
Authorized Signatory

**Classified**  
PERSONAL

I, Moni D/o, Ram Bahadur R/o, B-14, T-Huts, Chuna-Bhatti, Kirati-Nagar, New Delhi-110015, that name of my father and my mother have been wrongly-written as Samay Bahdur and Radha in all my educational documents. The actual name of my father and mother are Ram Bahadur and Arati.

0040783543-4

I, Manju w/o-Sandeep Mann, R/o H.No-440, Sector-6, Bahadurgarh, Jhajjar, Haryana-124507, have changed my name to Manju Rani permanently.

0040783537-9

I, Sandeep s/o-Ajit Singh Mann R/o, H.No-440, Sector-6, Bahadurgarh, Jhajjar, Haryana-124507, have changed my name to Sandeep Mann permanently.

0040783537-8

**PUBLIC NOTICE**  
My client, Gyan Kaur w/o Raju Singh r/o House No. - 48, Ground Floor, JJ Colony, Sector-26, Rohini City, Delhi-110042 has disowned Gomal Singh (real Son) age 26 and his family with her family and from her all assets and properties movable/unmovable and severed all relations with them.

Bharat Kumar (Advocate)  
Enrl. No. D/1705/2019

**PUBLIC NOTICE**  
It is for general information that We, Amir Chand S/o Shri Babu Lal & Smt. Murni Devi W/o Shri Amir Chand both R/o F-122, Shakur Pur, Delhi-110034 declares that Mr. Harsh is not behaving well with my clients. Therefore my clients disinherited, disowned & severed all relations with them. They will have no right in movable and immovable properties of my client. Whosoever deals with them, shall do so at his/her own risk.

PARVEEN KUMAR (Advocate)  
En. No. D/1005/2016  
3-1/105, J.J. Colony, Wazirpur, Delhi-52

**PUBLIC NOTICE**  
My Clients Ran Singh Saini S/o Yadram Saini R/o Plot No- 146 B, Lokesh Park, Near Gauri Shankar Mandir, Najafgarh, New Delhi- 110043, have severed all relations and disowned their Son Rakesh Kumar Saini from their all movable-immovable properties due to their misconduct. My clients shall not be responsible for their acts.

Hamarayan (Advocate)  
Enrl. No.-1713/5

**PUBLIC NOTICE**  
It is for general information that We, Amir Chand S/o Shri Babu Lal & Smt. Murni Devi W/o Shri Amir Chand both R/o F-122, Shakur Pur, Delhi-110034 declares that Mr. Harsh is not behaving well with my clients. Therefore my clients disinherited, disowned & severed all relations with them. They will have no right in movable and immovable properties of my client. Whosoever deals with them, shall do so at his/her own risk.

PARVEEN KUMAR (Advocate)  
En. No. D/1005/2016  
3-1/105, J.J. Colony, Wazirpur, Delhi-52

**"IMPORANT"**  
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**NORTHERN RAILWAY**  
Corrigendum in April-2025 Auction Programme of Northern Railway  
No. 117-S/A/Sale/Auction Programme/2025-26 Dated 08.04.2025  
Extra dates of the auction programme for the month of April - 2025 will be as under:

Sr. No	Division	Cancelled date for e-auction	New date for e-auction
1.	Sr.DMM/UMB 0591-2413141	14.04.2025	16.04.2025
2.	Sr.DMM/LKO 0522-2234756	14.04.2025	16.04.2025

All other auction dates, auction terms, and terms & conditions advised earlier will remain same. For further details regarding e-auction please visit Railway website [www.ireps.gov.in](http://www.ireps.gov.in) 1075/2025

**SERVING CUSTOMER WITH A SMILE**

**TIMES FINVEST & COMMERCE LIMITED**  
CIN: U65921CH1982PLC005050  
ADDRESS: SCO 98-99, Sub City Centre, Sector-34, Chandigarh-160022

**INC-25A NOTICE**

Before the Regional Director, Ministry of Corporate Affairs Northern Region  
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014 AND

In the matter of Times Finvest & commerce Limited having its registered office at SCO 98-99, Sub City Centre, Sector-34, Chandigarh-160022, Applicant Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 02.04.2025 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Chandigarh within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

Date: 09.04.2025  
Place: Chandigarh

For and on behalf of the Applicant  
Satinder Kumar Bhalia  
Director, DIN: 00486381  
Address of Registered Office: SCO 98-99, Sub City Centre, Sector-34, Chandigarh-160022

**TATA CAPITAL LIMITED**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

**DEMAND NOTICE**

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

To,

- K2 Infra  
Through Its Prop. Karan Verma  
Sanani Vihar C 299 Rajni Khand Sharada Nagar Sector 7  
Lucknow Uttar Pradesh PIN Code - 226002
- Shailender Kaur  
Through Its Prop. Karan Verma  
Sanani Vihar C 299 Rajni Khand Sharada Nagar Sector 7  
Lucknow Uttar Pradesh PIN Code - 226002

Dear Sir/Madam,

This is to inform that Tata Capital Ltd.(TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCLL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCLL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCLs is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

A sum of Rs.76,70,494/- (Rupees Seventy Six Lakhs Seventy Thousand Four Hundred Ninety Four Only) as on 08.04.2025 is due to the Tata Capital Ltd. (hereinafter referred as "TCL") vide Loan Account Nos. Loan Account No TCFCE034700001156818 alongwith interest under the Home Equity (LAP) loan granted to you by TCL. Despite of our repeated requests, you have not paid any amount towards the amount outstanding in your account which has been classified as NPA Account on 01.09.2022 as per RBI guidelines pursuant to your default in repaying TCL's dues. Myself, exercising the powers of the Authorized Officer of the Tata Capital Ltd. in pursuance of the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had issued a Demand Notice dated 08.04.2025 under Section 13 (2) of the aforementioned Act calling upon you to discharge the said debt amounting Rs.76,70,494/- with future interests and costs within 60 days of the notice, failing which the TCL shall exercise all or any of the rights detailed under Section 13(4) of the Act including enforcement of the security interest created by you in favour of the TCL over the assets described below.

**SCHEDULE - A**  
VEHICLE -1: Loan no TCFCE034700001156818  
Asset Category: EXCAVATOR  
Manufacturer: JCB INDIA LTD. - CEQ  
Asset Model: JCB JS 205 NXT  
Engine Number: 84954381  
Chassis Number: PUNJJD20ALM3032240

With a view to ensure efficacious service of the Demand Notice dated 08.04.2025 we are hereby effecting service of the said Notice vide the present publication. You are hereby called upon under Section 13(2) of the above Act to discharge the above-mentioned liability within 60 days of this notice failing which the TCL will be exercising all or any of the rights under Section 13(4) of the above Act. You are also put to notice that as per terms of Section 13(13) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Place: Lucknow (UP)  
Date: 08.04.2025

Tata Capital Ltd.

**NORTHERN RAILWAY**  
Invitation of Tenders through E-Procurement system

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

Sr. No.	Tender No.	Brief Description	Qty.	Closing Date
01	19250321	PINION SHAFT 21 TEETH FOR WAG-9	532 NOS	05-05-25
02	07240098	KIT FOR KNORR BREMSE MAKES DISTRIBUTOR VALVE	1427 SET	05-05-25
03	07241356A	CUSHION FOR TRANSVERSE MIDDLE BERTH	16740 NOS	06-05-25
04	16253350	ELEMENT ENGINE AIR FILTER	1707 NOS	07-05-25
05	19250708	ALUMINIUM IMPELLER FOR OIL COOLING BLOWER	256 NOS	12-05-25
06	07252108	HELICAL SPRING FOR BOGIE	181 SET	13-05-25
07	09252217	BRAKE CYLINDER 355 MM	799 NOS	24-06-25

NOTE -1. Vendors may visit the IREPS website i.e. [www.ireps.gov.in](http://www.ireps.gov.in) for details. 2. No Manual offer will be entertained.  
Tender Notice No. 03/2025-2026 Dated : 09.04.2025 1078/2025

**SERVING CUSTOMERS WITH A SMILE**

**THE KANGRA CENTRAL CO-OP BANK LTD.**  
BRANCH OFFICE: YOL CAMP DISTT. KANGRA (HP) PH. NO. 01892-235848

**POSSESSION NOTICE**

Whereas, The undersigned being the Authorised Officer of The Kangra Central Co-Op Bank Ltd. B.O. Yol Camp Distt. Kangra (HP) under Securitisation And Reconstruction of Financial Asset And Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 9 of Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.11.2023 calling upon the borrower(s) Sh. Krishan Dutt S/o Sh. Shammi Ram Ward No. 11, VPO Khanyara, Tehsil Dharamshala, Distt. Kangra (HP) and Guarantor(s) 1. Sh. Brahm Dutt S/o Sh. Shammi Chand, VPO Khanyara, Tehsil Dharamshala, Distt. Kangra (HP) 2. Smt. Manju Bala W/o Sh. Krishan Dutt VPO Khanyara, Tehsil Dharamshala, Distt. Kangra (HP) to repay the amount mentioned in the notice being Rs. 8,58,854/- (Rupees Eight Lakhs Fifty Eight Thousand Eight Hundred Fifty Four Only) With Further interest w.e.f. 01.11.2023 at the agreed rate and other expenses and charges applicable within the 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Rule on the 7th day of APRIL 2025.

The borrower in particular and public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject the charge of The Kangra Central Co-Op. Bank Ltd. B.O. Yol Camp Distt. Kangra (H.P.) for an amount of Rs. 8,58,854/- (Rupees Eight Lakhs Fifty Eight Thousand Eight Hundred Fifty Four Only) With Further interest w.e.f. 01.11.2023 at the agreed rate and other expenses and charges applicable

Land comprised in Khata No. 23, Khatoni No. 37, Khasra No. 224, total land measuring 0-12-45 Hects. to the extent of 192/1245 share area measuring 0-01-92 Hects situated in Mohal Khanyara Khas Moza Khanyara, Tehsil Dharamshala, Distt. Kangra (HP) vide jamabandi for the year 2010-2011

Date: 09.04.2025  
Place: Yol Camp

Authorised Officer,  
The Kangra Central Co-Op Bank Ltd.

**punjab national bank** **E-AUCTION NOTICE**  
... the name you can BANK upon!

Branch Office: Jakhal Teh Tohana Distt Fatehabad, Mail id : [bo122310@pnb.co.in](mailto:bo122310@pnb.co.in)

Auction Ref No. 29APR/Jakhal/2025-2026 Date: 09.04.2025

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS						
Sr. No.	Name of the Branch, Name of the Account, Name & addresses of the Borrower/Guarantors Account	Description of the Movable/ Immovable Properties Mortgaged/ Owner's Name (mortgagers of property)(ies)	A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002 B) Outstanding amount as on 30.11.2022 C) Possession Date u/s 13(4) of SARFAESI ACT 2002 D) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (In Rs.) B) EMD (last date of deposit of EMD) C) Bid Increase Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors
1.	PNB Branch Office : Jakhal (122310) (1). Mr. Balvinder Goyal So Nohar Chand, (2). Anuradha W/o Balvinder Goyal, (3). Nohar Chand S/o Ronak Ram (Now Expired) R/o Street Kali Mata mandir, Jakhal Mandi 125133. (1). Balvinder Goyal S/o Nohar Chand, (2). Anuradha W/o Balvinder Goyal, (3). Nohar Chand S/o Ronak Ram (Now Expired), (4). Mukesh S/o Nohar Chand (Legal Heir of Nohar Chand), (5). Ramesh S/o Nohar Chand (Lehal Heir of Nohar Chand), R/o Street Kali Mata mandir, Jakhal Mandi 125133.	Residential house area measuring 90.45 yds (transfer deed 63 dated 23.04.2015) situated at street kali mata mandir Jakhal Mandi the Tohana Distt Fatehabad in the name of Balvinder Goyal S/o Nohar Chand , surrounded as East : Subhash Chand West : Seema ect, North Darshan Kumar , South Street comprising in khewal no. 183 khaton no. 460 to 461 vide transfer deed vaska no. 63 dated 23.04.2015 registered in the office of Sub Registrar Jakhal, District Fatehabad as per jamabandi for the year 2010-211 mutation no. 7439	A) 15.12.2022 B) Rs. 990481.86/- (Including interest up to 30.11.2022) + Future Interest + Charges and Less recovery if any as on 30.11.2022 C) 26.06.2023 D) SYMBOLIC POSSESSION	A. Rs. 25,64,100/- B. Rs. 2,56,410/- C. Rs. 10,000/-	29.04.2025 11:00AM to 03:00 PM with unlimited extension of 10 minutes	Not Known

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

- The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS",
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- The sale will be done by the undersigned through e-auction platform provided at the Website <https://ebkraj.in>, <https://baanknet.com> on 29.04.2025 11:00AM to 03:00 PM with unlimited extension of 10 minutes
- For detailed term and conditions of the sale, please refer <https://ebkraj.in>, <https://baanknet.com> & [www.pnbindia.in](http://www.pnbindia.in)

**STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002**

Date : 09.04.2025  
Place : Sirsa

Authorized Officer, Punjab National Bank  
Secured Creditor

**HDFC BANK**  
We understand your world

**E-AUCTION SALE NOTICE PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES E-AUCTION SALE NOTICE**

**Rule-8(6) of the Security Interest (Enforcement) Rule, 2002.**  
Notice is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s)/Guarantor(s) that, the Authorized Officer(s) of HDFC BANK LTD. had taken physical possession of the following property/ies mentioned, pursuant to demand raised vide notice(s) issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property/ies. The sale of the below-mentioned Properties shall be conducted by way of E-Auction through Web Portal: <https://www.bankeuctions.com>

Sr. No.	Name of the Branch & Account	Name of the Borrower & Guarantors of the property	Amount as per Demand Notice & Demand Notice Date	Details of property/ies	Date of Inspection & Time	Date/ Time of E-Auction	Last Date for Receipt of Bid Form and EMD	Reserve Price EMD Bid Increase Amt	Name of Authorised Officer/Phone No. / Email id
1.	HDFC Bank Ltd. Amritsar vs M/s Friends Sales Corporation & M/s Dinesh Associates	Borrower- M/s Friends Sales Corporation, a proprietorship firm of Mr. Vijay Kumar S/o Mr. Kartar Chand, Gurbax Nagar, Chahal Road, Amritsar Pin: 143001 and M/s Dinesh Associates, A Proprietorship Firm of Mr. Dinesh Angural S/o Mr. Vijay Kumar having address at Gurbax Nagar, Chahal Road, Amritsar Pin: 143001.	Rs 107,90,054/- as per Notice dated 24 07 2023 in Friends Sales Corporation and Rs. 94,68,782/- as per Notice dated 24-07-2023 in Dinesh Associates.	1) All Part and Parcel of Property Private Plot No. 16 Comprising in Khasra No. 836 to 862 Min, 3683/836 to 862/15, 3764/836 measuring 110 + 130.16 = 240.16 Square Yards situated at Amritsar Urban Circle No. 108 Abadi Gurbax Nagar Tehsil and District Amritsar owned by Sh. Vijay Kumar S/o Sh. Kartar Chand Sagar; Suman Kumari W/o Sh. Vijay Kumar, Boundaries- East- H.No. 58, West- Street & Door- North- H.No. 60, South- Others 2) All Part and Parcel of Property Private Plot No. 49- B & 49-C Comprising in Khasra No. 605 Min, measuring 129 + 129 = 258 Square Yards situated at Amritsar Urban Circle No. 108 Village Dhapal Tehsil and District Amritsar owned by Sh. Vijay Kumar S/o Sh. Kartar Chand & Smt. Dinesh Angural S/o Sh. Vijay Kumar. Boundaries- East- Plot No. 49-A, West- Plot No. 49-D, North-Road, South- Other Property	14 05 2025 From 11:00 am to 12:00 noon	16.05.2025 11.00 AM to 12.00 noon	14.05.2025 upto 8 PM	Rs 57,30,000/- Rs. 5,70,000/- Rs. 1,00,000/-	Mr. Satish Bhardwaj 9796810101 Email ID- Satish.bhardwaj@hdfcbank.com
2.	HDFC Bank Ltd. Amritsar vs M/s Rashit Enterprises - (Borrower) - a Proprietorship Firm of L.L. Sh. Ramesh Kumar being represented by his legal heir Mr. Rashit Arora Kumar having its place of business at 430, Bazar Gujran, Majith Mandi, Amritsar Pin: 143001.	M/s Rashit Enterprises - (Borrower) - through its a Proprietorship Firm of L.L. Sh. Ramesh Kumar being represented by his legal heir Mr. Rashit Arora Kumar having its place of business at 430, Bazar Gujran, Majith Mandi, Amritsar Pin: 143001. Residence Address: H.No. 659/5, Basanti Avenue, Amritsar Pin: 143001	Rs. 44,95,998.18 (Rupees Forty Four Lakhs Ninety Five Thousand Nine Hundred Ninety Eight and Eighteen Paise Only) together with future interest thereon from the date of the said notice vide notice dated 24 09 2021	All Part and Parcel of Property Khana Shumari Old No. 487-478-3 Min &amp; No. 6306-3 Min & 2563/6 Min Situated at Bazar Gujran Wala Near Akal Market, Tehsil & District Amritsar owned by L.L. Sh. Ramesh Kumar S/o Radha Sham. Area- 62 Sq. Yards. Boundaries- East- Pundling Shri Baldev Baldev Raj, South- Door Towards general passage	14 05 2025 From 2:00 pm to 3:00 pm	16.05.2025 11.00 AM to 12.00 noon	14.05.2025 up to 08.00 PM	Rs 46,00,000/- Rs. 4,60,000/- Rs. 1,00,000/-	Mr. Satish Bhardwaj 9796810101 Email ID- Satish.bhardwaj@hdfcbank.com

**TERMS & CONDITIONS:** 1. The e-Auction is being held on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS".  
2. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankeuctions.com> (the user ID &amp; Password can be obtained free of cost by registering name with <https://www.bankeuctions.com>) through Login ID &amp; Password. The EMD shall be payable through NEFT / RTGS in the following Account: 5750000904261, Name of the Account : DFSD TRANSITORY ACCOUNT, Name of the Beneficiary : HDFC BANK LTD., IFSC Code : HDFC0000240 or through Demand Draft drawn in favour of DFSD TRANSITORY ACCOUNT - 5750000904261 latest by the date and time mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount.  
3. To the best of knowledge and information of the Authorized Officer, there is no encumbrance i.e. statutory dues like property taxes, society dues etc as per Banks#39;s record on the property. The Bank however shall not be responsible for any present/past/future outstanding non-statutory dues /statutory dues/encumbrances/NA, AOCs etc in respect of property(ies) offered for sale.  
4. The prospective bidder/auction purchaser should take cognizance of all the litigation with respect to the property in auction including Securitization Application, if any filed before Debt Recovery Tribunal or any other court. He should inquire all the case with respect to the property in auction, independently and take cognizance of it prior to submission of bid.  
5. If due to any order/direction passed by Court/Tribunal, statutory authority, government agencies, auction or sale need to be canceled and Authorized Officer have to refund/return the sale proceeds or EMD, in such case no interest or compensation shall be given. If any loss is caused, due to any legal case/judicial by the auction purchaser or successful bidder against the Authorized Officer or the Bank with respect to this auction/sale in such case they will indemnify the Authorized Officer or the Bank to the extent of loss incurred to it.  
6. The intended bidders who have deposited the EMD and require assistance in creating Login ID &amp;amp; Password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s. C1 India Pvt. Ltd., Plot No 301, Guff Petro Chem Building, Udyog Vihar, Phase 2, Gurgaon, Haryana. Helpline No.: 0124-4302020/21/22/23/24. Mr. Mittalshank Kumar Mobile: 07080804466, Help Line e-mail ID: [support@bankeuctions.com](mailto:support@bankeuctions.com) and for any property related query contact the Authorized Officer as mentioned above in office hours during the working days. (10 AM to 5 PM)  
7. The highest bid shall be subject to approval of HDFC Bank Limited. Authorized Officer reserves the right to accept/ reject all or any of the offers/ bids so received, or cancel the auction/sale without assigning any reasons whatsoever. His decision shall be final & binding.  
8. (FOR DETAILED TERM AND CONDITIONS PLEASE REFER TO OUR WEBSITE [www.hdfcbank.com](http://www.hdfcbank.com) and [www.bankeuctions.com](http://www.bankeuctions.com))  
Date: 09-04-2025  
Place: Jammu

**HDFC BANK**  
Authorized Officer

Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013  
Regional Office: HDFC Bank Ltd; Dept For Special Operations, Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, New Delhi 110002  
Authorized Office at: HDFC Bank Ltd., Deptt For Special Operations, Shop No. 2 & 3, Sector No. 3, Channi Himmat Jammu. 180015

**हीरो हाउसिंग फाइनेंस लिमिटेड**  
 पंजीकृत कार्यालय: 08, साह्यादिक केंद्र, बसंत लोड, वसंत विहार, नई दिल्ली - 110057  
 फोन: 011 49267000, टेली फोन नंबर: 1800 212 8800, ईमेल: customer.care@heroohill.com  
 वेबसाइट: www.herohousingfinance.com, सीआईएन: L65192DL2016PLC30148  
 संपर्क पता: 3ए-3बी, 5वीं मंजिल, साइबर हाइवे, इन्फोटेक बिल्डिंग, गोमती नगर, लखनऊ - 226010

कच्चा-सूचना (आवरण संघटियों के लिए)  
 (प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)  
 जबकि अयोध्यावारी हीरो हाउसिंग फाइनेंस लिमिटेड के अधिकृत अधिकारी होने के नाते, वित्तीय संघटियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत और प्रतिभूति ब्याज निर्धारण (नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत धारण शर्तियों का प्रयोग करते हुए, उपारक्तताओं को नोटिफिस में उल्लिखित शर्तों को जोड़कर नोटिफिस की तारीख से 60 दिन के भीतर सूचना के लिए शेष उल्लिखित एक मास नोटिफिस जारी किया।  
 उपारक्तताओं वाले सूचना में विवरण रहने पर, उपर्युक्त विवेक तथा से उपारक्तताओं का अर्थ जतना को नोटिफिस दिया जाता है कि अयोध्यावारी से उक्त अधिनियम धारा 13(4) के साथ पठित उक्त नियमों के नियम 8 के प्रवर्तन शर्तियों का प्रयोग करते हुए, यहाँ विवरणित निम्नलिखित, सम्पत्तियों का कच्चा ले लिया है।  
 विवेक तथा से उपारक्तताओं और सामान्य रूप में जतना को उक्त संघटियों के साथ शोधन व करने की वेदा, नवीनी जाती है और संघटियों के कच्चा कोई भी केन्द्रीय नौसे ही नई शर्तों के साथ नौसे उल्लिखित शर्तियों से दबाकर ब्याज, शुल्क, लगत आदि हीरो हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।  
 प्रतिभूति परिशर्तियों को मानने के लिए उपर्युक्त समय के संबंध में, अधिनियम की धारा 13 की उचित-धारा (8) के प्रावधानों के लिए उपारक्तता का ध्यान आकर्षित किया जाता है।।

क्र.सं.	कार्य योजना का नाम	प्राकृतित सामग्री धनराशि
1	अलेंटोपि स्थल, पंचायत घर/सामुदायिक शौचालय निर्माण/ आंगनबाड़ी केन्द्र की मरम्मत, एवं अन्य भवन निर्माण/ मरम्मत	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, बिजली फिटिंग सामग्री, आदि।
2	विद्यालय में ऑपरेशन कायाकल्प के अन्तर्गत विभिन्न कार्य/दिव्यांग शौचालय, बाउंड्रीवाल का निर्माण/ अनुरक्षण	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, टाइल्स, सेनेट्री सामग्री, बिजली फिटिंग सामग्री, आदि।
3	इण्टरलॉकिंग निर्माण, सी.सी. रोड, खड़जा एवं नाली निर्माण/ मरम्मत।	ईट, खड़जा, प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, इंटरलॉकिंग टाइल्स, सरिया आदि।
4	इण्डिया मार्का हैण्डपम्प रिबोर/ मरम्मत।	प्लास्टिक पाइप, जाली, हैण्डपम्प मशीन, हथ्था, गिलास, टापा आदि।
5	ह्युम पाइप/सेनिटाइजेशन कार्य/ प्रशासनिक कार्य/ अन्य कार्य।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
6	विभिन्न भवनों में रेन वाटर हार्वैस्टिंग कार्य।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
7	सफाई ठेली क्रय मरम्मत।	आवश्यकतानुसार।
8	ग्राम पंचायत में वॉल पेंटिंग कार्य।	आवश्यकतानुसार।
9	ई रिक्शा स्वचालित क्रय।	2.30 लाख
10	कचरा पात्र स्टील बाँड़ी/प्लास्टिक बाँड़ी।	3000-7000/ प्रति नग
11	प्लास्टिक बैंक जालीदार लोहे के।	7500/ प्रति नग
12	आर.आर.सी. सेंटर का निर्माण	8.00 लाख
13	सामुदायिक इंसीनरेटर (भस्मक) निर्माण।	18000/ प्रति नग
14	स्वच्छता किट	20000/ प्रति नग
15	नाडेप, वर्मी कम्पोस्ट, खाद के गहड़े, सोक पिट, लीच पिट, फिल्टर चैम्बर आदि का निर्माण।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
16	सोलर लाइट स्थापना /अनुरक्षण।	आवश्यकतानुसार।

दिनांक: 10/04/2025, स्थान: लखनऊ, हस्ता: - अधिकृत अधिकारी, हीरो हाउसिंग फाइनेंस लिमिटेड

## 22 जनसत्ता | 10 अप्रैल, 2025

### कार्यालय ग्रा.पं. कोहनी, वि.खं. ददरौल, शाहजहांपुर

**निविदा आमंत्रण सूचना**  
 सर्वसाधारण को इस अल्पकालीन निविदा हेतु सूचित किया जाता है कि ग्राम पंचायत कोहनी की ओर वित्तीय वर्ष 2025-26 में पंचम वित्तीय आयोग/ केन्द्रीय वित्तीय आयोग/ मनरेगा/एस.बी.एम्. (ग्रा.) तथा अन्य मद के अन्तर्गत प्राप्त धनराशि सापेक्ष ग्राम पंचायत में निर्माण कार्यों में प्रयुक्त होने वाली सामग्री की आपूर्ति हेतु सामग्री आपूर्तिकर्ताओं/ठेकेदारों से सोलवन्द निविदाएं दिनांक 15.04.2025 तक ग्राम पंचायत कार्यालय पर 12.00 बजे तक आमंत्रित की जाती हैं। जो उसी दिन को ग्राम पंचायत अस्थाय ग्राम प्रभान महोदय के समक्ष 2.00 बजे खोली जायेंगी। ग्राम पंचायत के आदेशानुसार अन्य आवश्यक कार्य जिसका विवरण निम्नवत है-

क्र.सं.	कार्य योजना का नाम	प्राकृतित सामग्री धनराशि
1	अलेंटोपि स्थल, पंचायत घर/सामुदायिक शौचालय निर्माण/ आंगनबाड़ी केन्द्र की मरम्मत, एवं अन्य भवन निर्माण/ मरम्मत	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, बिजली फिटिंग सामग्री, आदि।
2	विद्यालय में ऑपरेशन कायाकल्प के अन्तर्गत विभिन्न कार्य/दिव्यांग शौचालय, बाउंड्रीवाल का निर्माण/ अनुरक्षण	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, टाइल्स, सेनेट्री सामग्री, बिजली फिटिंग सामग्री, आदि।
3	इण्टरलॉकिंग निर्माण, सी.सी. रोड, खड़जा एवं नाली निर्माण/ मरम्मत।	ईट, खड़जा, प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, इंटरलॉकिंग टाइल्स, सरिया आदि।
4	इण्डिया मार्का हैण्डपम्प रिबोर/ मरम्मत।	प्लास्टिक पाइप, जाली, हैण्डपम्प मशीन, हथ्था, गिलास, टापा आदि।
5	ह्युम पाइप/सेनिटाइजेशन कार्य/ प्रशासनिक कार्य/ अन्य कार्य।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
6	विभिन्न भवनों में रेन वाटर हार्वैस्टिंग कार्य।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
7	सफाई ठेली क्रय मरम्मत।	आवश्यकतानुसार।
8	ग्राम पंचायत में वॉल पेंटिंग कार्य।	आवश्यकतानुसार।
9	ई रिक्शा स्वचालित क्रय।	2.30 लाख
10	कचरा पात्र स्टील बाँड़ी/प्लास्टिक बाँड़ी।	3000-7000/ प्रति नग
11	प्लास्टिक बैंक जालीदार लोहे के।	7500/ प्रति नग
12	आर.आर.सी. सेंटर का निर्माण	8.00 लाख
13	सामुदायिक इंसीनरेटर (भस्मक) निर्माण।	18000/ प्रति नग
14	स्वच्छता किट	20000/ प्रति नग
15	नाडेप, वर्मी कम्पोस्ट, खाद के गहड़े, सोक पिट, लीच पिट, फिल्टर चैम्बर आदि का निर्माण।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
16	सोलर लाइट स्थापना /अनुरक्षण।	आवश्यकतानुसार।

**नियम एवं शर्तें**  
 1. निविदादाता निविदा के साथ पैन नम्बर, जी.एस.टी. नम्बर की छायाप्रति आवश्यक रूप से संलग्न करेंगे।  
 2. समस्त सामग्री ग्रामीण अभियंत्रण विभाग/पीडब्ल्यूडी के मानक के अनुसार आपूर्ति की जायेगी।  
 3. निविदादाताओं को सामग्री की आपूर्ति कार्यस्थल पर करनी होगी। जिसका कोई भाड़ा या टैक्स देय नहीं होगा।  
 4. किसी भी समय ग्राम पंचायत द्वारा बिना पूर्व सूचना के निविदा निरस्त की जा सकती है।

**जाहिरा बेगम, ग्राम प्रधान** **गोपाल सिंह, सचिव**

### कार्यालय ग्रा.पं. शहाबाजपुर, वि.खं. ददरौल, शाहजहांपुर

**निविदा आमंत्रण सूचना**  
 सर्वसाधारण को इस अल्पकालीन निविदा हेतु सूचित किया जाता है कि ग्राम पंचायत शहाबाजपुर की ओर वित्तीय वर्ष 2025-26 में पंचम वित्तीय आयोग/ केन्द्रीय वित्तीय आयोग/ मनरेगा/एस.बी.एम्. (ग्रा.) तथा अन्य मद के अन्तर्गत प्राप्त धनराशि सापेक्ष ग्राम पंचायत में निर्माण कार्यों में प्रयुक्त होने वाली सामग्री की आपूर्ति हेतु सामग्री आपूर्तिकर्ताओं/ठेकेदारों से सोलवन्द निविदाएं दिनांक 15.04.2025 तक ग्राम पंचायत कार्यालय पर 12.00 बजे तक आमंत्रित की जाती हैं। जो उसी दिन को ग्राम पंचायत अस्थाय ग्राम प्रभान महोदय के समक्ष 2.00 बजे खोली जायेंगी। ग्राम पंचायत के आदेशानुसार अन्य आवश्यक कार्य जिसका विवरण निम्नवत है-

क्र.सं.	कार्य योजना का नाम	प्राकृतित सामग्री धनराशि
1	अलेंटोपि स्थल, पंचायत घर/सामुदायिक शौचालय निर्माण/ आंगनबाड़ी केन्द्र की मरम्मत, एवं अन्य भवन निर्माण/ मरम्मत	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, बिजली फिटिंग सामग्री, आदि।
2	विद्यालय में ऑपरेशन कायाकल्प के अन्तर्गत विभिन्न कार्य/दिव्यांग शौचालय, बाउंड्रीवाल का निर्माण/ अनुरक्षण	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, टाइल्स, सेनेट्री सामग्री, बिजली फिटिंग सामग्री, आदि।
3	इण्टरलॉकिंग निर्माण, सी.सी. रोड, खड़जा एवं नाली निर्माण/ मरम्मत।	ईट, खड़जा, प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, इंटरलॉकिंग टाइल्स, सरिया आदि।
4	इण्डिया मार्का हैण्डपम्प रिबोर/ मरम्मत।	प्लास्टिक पाइप, जाली, हैण्डपम्प मशीन, हथ्था, गिलास, टापा आदि।
5	ह्युम पाइप/सेनिटाइजेशन कार्य/ प्रशासनिक कार्य/ अन्य कार्य।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
6	विभिन्न भवनों में रेन वाटर हार्वैस्टिंग कार्य।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
7	सफाई ठेली क्रय मरम्मत।	आवश्यकतानुसार।
8	ग्राम पंचायत में वॉल पेंटिंग कार्य।	आवश्यकतानुसार।
9	ई रिक्शा स्वचालित क्रय।	2.30 लाख
10	कचरा पात्र स्टील बाँड़ी/प्लास्टिक बाँड़ी।	3000-7000/ प्रति नग
11	प्लास्टिक बैंक जालीदार लोहे के।	7500/ प्रति नग
12	आर.आर.सी. सेंटर का निर्माण	8.00 लाख
13	सामुदायिक इंसीनरेटर (भस्मक) निर्माण।	18000/ प्रति नग
14	स्वच्छता किट	20000/ प्रति नग
15	नाडेप, वर्मी कम्पोस्ट, खाद के गहड़े, सोक पिट, लीच पिट, फिल्टर चैम्बर आदि का निर्माण।	प्रथम ईट, सीमेन्ट, मौरंग, रोड़ी, बजरी, बजरफुट, सरिया, प्लास्टिक पाइप आदि।
16	सोलर लाइट स्थापना /अनुरक्षण।	आवश्यकतानुसार।

**नियम एवं शर्तें**  
 1. निविदादाता निविदा के साथ पैन नम्बर, जी.एस.टी. नम्बर की छायाप्रति आवश्यक रूप से संलग्न करेंगे।  
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 4. किसी भी समय ग्राम पंचायत द्वारा बिना पूर्व सूचना के निविदा निरस्त की जा सकती है।

**महेश चन्द्र गौतम, ग्राम प्रधान** **गोपाल सिंह, सचिव**

**एक्सिस बैंक लिमिटेड** **नीगामी हेतु पार्वणिक सूचना**  
 पिन कोड: 226001, 226002, 226003, 226004, 226005, 226006, 226007, 226008, 226009, 226010, 226011, 226012, 226013, 226014, 226015, 226016, 226017, 226018, 226019, 226020, 226021, 226022, 226023, 226024, 226025, 226026, 226027, 226028, 226029, 226030, 226031, 226032, 226033, 226034, 226035, 226036, 226037, 226038, 226039, 226040, 226041, 226042, 226043, 226044, 226045, 226046, 226047, 226048, 226049, 226050, 226051, 226052, 226053, 226054, 226055, 226056, 226057, 226058, 226059, 226060, 226061, 226062, 226063, 226064, 226065, 226066, 226067, 226068, 226069, 226070, 226071, 226072, 226073, 226074, 226075, 226076, 226077, 226078, 226079, 226080, 226081, 226082, 226083, 226084, 226085, 226086, 226087, 226088, 226089, 226090, 226091, 226092, 226093, 226094, 226095, 226096, 226097, 226098, 226099, 226100, 226101, 226102, 226103, 226104, 226105, 226106, 226107, 226108, 226109, 226110, 226111, 226112, 226113, 226114, 226115, 226116, 226117, 226118, 226119, 226120, 226121, 226122, 226123, 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226749, 226750, 226751, 226752, 226753, 226754, 226755, 226756, 226757, 226758, 226759, 226760, 226761, 226762, 226763, 226764, 226765, 226766, 226767, 226768, 226769, 226770, 226771, 226772, 226773, 226774, 226775, 226776, 226777, 226778, 226779, 226780, 226781, 226782, 226783, 226784, 226785, 226786, 226787, 226788, 226789, 226790, 226791, 226792, 226793, 226794, 226795, 226796, 226